

या, लेकिन घटना के तीन दिन के बाद उन का वर्णन आ रहा है। यह तो कुकिंग अप हो रहा है।

**श्री एस० एम० जोशी (पूना) :** अगर उस को मुअनिल या ट्रामफर कर दिया जाय, तो वह प्रेस में अपनी बात कह सकता है। लेकिन अपने पद पर बने रह कर उस को इस तरह के वक्तव्य देने का क्या अधिकार है ?

**SHRI Y. B. CHAVAN:** I would like to make one point very clear. You have raised the question of the officers who were directly concerned with the lathi charge etc. I think the District Magistrate is not directly concerned with lathi charge. He is not. So, on the question of the transfer of the officers who are directly concerned with the lathi charge, who gave orders of lathi charge etc. I have told you that I will look into this matter. I am looking into this matter.

**SHRI SAMAR GUHA (Contai) :** How long will you take? In the mean while, the officers may commit mischief.

**SHRI Y. B. CHAVAN:** I can understand the worry and anxiety of the hon. Members in this matter. But as long as the judge who will be asked to look into this matter will be an objective serving High Court Judge and I do not think we should have any reason to suspect anything.

**MR. SPEAKER:** So far as the motion of privilege and the letter the about somebody lobbying for the Prime Minister are concerned, they came to me only this morning.

**SHRI S. M. BANERJEE (Kanpur) :** What about our privilege motion ?

**MR. SPEAKER:** I cannot give any ruling on it. They came to me while I was sitting here. Every paper comes to me while I am sitting here.

**SHRI KANWAR LAL GUPTA (Delhi Sadar) :** What about my privilege motion which I gave yesterday ?

**MR. SPEAKER:** There could not be two motions at one and the same time.

**SHRI KANWAR LAL GUPTA:** That is why I am asking about it today. I gave notice yesterday.

**MR. SPEAKER:** I did not accept it.

13.21 Hrs.

**PAPERS LAID ON THE TABLE**  
NOTIFICATION REG. MANAGEMENT OF THE  
BENGAL NAGPUR COTTON MILLS AND  
ANNUAL REPORT OF TEA BOARD

**बंदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) :** मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ—

(1) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18-क की उप-धारा (2) के अन्तर्गत बंगाल नागपुर काटन मिल्स लिमिटेड, राजनन्दगांव, के प्रबन्ध के बारे में अधिसूचना संख्या एस० ओ० 1098 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 17 मार्च, 1970 के भारत के राज-पत्र में प्रकाशित हुई थी। [Placed in Library. See No. LT-3129/70]

(2) वर्ष 1968-69 के लिए चाय बोर्ड के वार्षिक प्रशासनिक प्रतिवेदन की एक प्रति। [Placed in Library See. No. LT-3130/70]

**PUBLIC ACCOUNTS COMMITTEE**  
NINTH-FIFTY REPORT

**श्री अटल बिहारी वाजपेयी (बलरामपुर) :** अध्यक्ष महोदय, मैं सीमा-शुल्क तथा केन्द्रीय उत्पादन-शुल्क से सम्बद्ध लोक लेखा समिति के 72 वें प्रतिवेदन में दर्ज सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में समिति का 95 वां प्रतिवेदन प्रस्तुत करता हूँ।

13.22 hrs.

*The Lok Sabha adjourned for Lunch: third minutes past fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at thirty four minutes past Fourteen of Clock.*

[MR. DEPUTY-SPEAKER in the Chair]  
\*DEMANDS FOR GRANTS 1970-71—contd.

MINISTRY OF EXTERNAL AFFAIRS—contd.  
MR. DEPUTY-SPEAKER : Shri S. M. Joshi.

The Minister will reply roundabout 4 O'Clock.

\*Moved with the recommendation of this president.